GOVERNMENT OF INDIA

MINISTRY OF FINANCE

DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO.3263 TO BE ANSWERED ON FRIDAY, THE 5TH AUGUST, 2016 SHRAVANA 14, 1938(SAKA)

LOSS DUE TO IMPROPER FILING

3263. SHRI HARISH MEENA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has lost around 300 cases with tax effect worth hundreds of crores against big public and private entities due to improper filing of cases like missing pages, lack of stamps, wrong fonts and similar errors;
- (b) if so, the details thereof; and
- (c) the further action taken in this regard to recover money from the big companies?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI SANTOSH KUMAR GANGWAR)

- (a) & (b) Yes, Madam. 272 appeals have been dismissed by the Hon'ble Delhi High Court for non-removal of defects.
- (c) The department was in appeal before the Hon'ble Delhi High Court against the decisions of the ITAT allowing relief to the tax payers. On giving effect to the orders of the ITAT, no amount of tax remains recoverable on these issues, and, hence no further recovery is possible.
